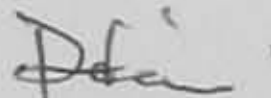



27.01.2005

Hon'ble Mr. Justice P. Shanmugam, V.C.  
Hon'ble Mr. D. R. Tiwari, A.M.

Shri I.P. Singh counsel for the applicant.  
Shri Saurabh Srivastava brief holder of Shri Saumitra  
Singh counsel for the respondents.

It is submitted by the applicant that applications have been served but no objection have been filed so far. Considering the facts and circumstances of the case, applications <sup>for delay and restoration</sup> are ordered. On merits the O.A. is taken up for hearing. After hearing counsel for the applicant and learned standing counsel for the respondents, we find that the application has become infructuous for the reasons that the applicant has already been ~~satisfied by the~~ <sup>payed the</sup> ~~payment of~~ <sup>here</sup> amount claimed. The O.A. is dismissed having become infructuous. No costs.

  
A.M.

  
V.C.

shukla/-